
Kulwinder Singh Vs State of Punjab and Others

Criminal Revision No. 1501 of 2005

Court: High Court Of Punjab And Haryana At Chandigarh

Date of Decision: Aug. 18, 2005

Acts Referred:

Negotiable Instruments Act, 1881 (NI) â€” Section 138

Citation: (2006) 4 BC 99

Hon'ble Judges: Uma Nath Singh, J

Bench: Single Bench

Advocate: Ishwar Lal, for the Appellant; None, for the Respondent

Judgement

@JUDGMENTTAG-ORDER

Uma Nath Singh, J.

Notice of motion for 17.11.2005.

2. Learned Counsel submitted that the accused-petitioner stands convicted by concurrent findings u/s 138 of the Negotiable Instruments Act and

has been awarded one year RI with a fine of Rs. 5,000/-. Learned Counsel further submitted that the fine amount has already been deposited and

the petitioner is lodged in jail for the past one month and ten days.

3. Thus, taking into account totality of circumstances, prayer for suspension of jail sentence is allowed and it is directed that during pendency of this

revision, jail sentence of Kulwinder Singh son of Karnail Singh shall remain suspended. He shall be released on bail on his furnishing a bond in the

sum of Rs. 25,000/- with two solvent sureties in the like amount each, to the satisfaction of learned Chief Judicial Magistrate, Jalandhar.